

ITEM NO.21

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15745/2018

(Arising out of impugned final judgment and order dated 18-05-2018 in SA No. 137/2018 passed by the High Court Of Judicature At Allahabad)

SATYA PRAKASH DUBEY

Petitioner(s)

VERSUS

THE DEPUTY DIRECTOR OF EDUCATION & ORS.

Respondent(s)

(IA No. 83875/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 127899/2018 - EXEMPTION FROM FILING O.T. & IA No. 83874/2018 - EXEMPTION FROM FILING O.T.)

Date : 30-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Vinay Navare, Sr. Adv.
Mr. Manoj K. Mishra, AOR
Mr. A. Baskar, Adv.
Mr. Umesh Dubey, Adv.
Mr. Vishal, Adv.
Ms. Madhulika, Adv.

For Respondent(s) Mr. F. I. Choudhury, AOR
Ms. Santosh, Adv.

Mr. S.R. Singh, Sr. Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Mangal Prasad, Adv.
Mr. Ajay Yadav, Adv.
Mr. Prateek Yadav, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Prithvi Yadav, Adv.
Ms. Swapnil Singh, Adv.
Mr. Anurag Singh, Adv.
Mr. Ankur Yadav, AOR
Mr. Sanjiv Tandan, Adv.
Mr. Dhroov Kumar Singh, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

None is present on behalf of the State.

Adjourned for the day.

**The interim order already passed by this Court to continue
until further orders.**

**(NIRMALA NEGI)
COURT MASTER (SH)**

**(VIDYA NEGI)
ASSISTANT REGISTRAR**